

24

AL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1303/95.

Date of Order: 16-2-98.

ween:

amba Muni Raja.

Applicant.

and

1. General Manager, SCRly,
Railnilayam, Secunderabad.
2. Deputy Chief Mech.Engineer,
Carriage Repair Shop,
Settipalli Post, Tirupati,
Chittoor Dist.

.. Respondents.

For the Applicant: Mr. K. Sudhakar Reddy, Advocate.

For the Respondents: Mr. V. Rajeswar Rao, Addl SC for Rlys.

CORAM:

THE HON'BLE MR. H. RAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

The Applicant is stated to have received necessary relief based on the interim orders passed in this O.A. Mr. K. Sudhakar Reddy, therefore, submits his wish to withdraw this case as having become infructuous.

Mr. Rajeswar Rao, standing has no objection.

The OA is, therefore, allowed to be withdrawn and disposed of accordingly.


Deputy Registrar.

To

1. The General Manager, SC Rly, Railnilayam, Secunderabad.
2. The Deputy Chief Mech.Engineer,
Carriage Repair Shop, Settipalli Post, Tirupati,
Chittoor Dist.
3. One copy to Mr. K. Sudhakar Reddy, Advocate, CAT.Hyd.
4. One copy to Mr. V. Rajeswar Rao, Addl.CGSC. CAT.Hyd.
5. One spare copy.

pvm.

1/2/98
I Court

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE

VICE-CHAIRMAN,

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 16-2-1998

ORDER/JUDGMENT

M.A./R.A./C.A.No.

O.A.No. 1303 ⁱⁿ ~~as~~

T.A.No.

(W.P.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

